Policy Circular No. 83(RE-2008)/2004-2009 Dated the 29th April, 2009

To

All Licensing Authorities;
All Commissioners of Customs.

Subject : - Restriction on import of Hot Rolled Coils - Notification No. 63 dated 21.11.2008

Vide Notification No. 63 dated 21.11.2008, import of the item “Hot Rolled Coils” under 4 digit ITC(HS) Code : 7208 has been restricted. Intention of the Notification was to restrict all items covered under Code No. 7208 at 4 digit level. This was clarified by DGFT, first on 30.01.2009 to an individual importer and then again on 18.02.2009 to a group of Importers and Customs.

2. Subsequently, it has been brought to the notice of this Office, through representations, that during the interim period, i.e. 21.11.2008 (date of issue of Notification No. 63) and 18.02.2009 (date of issue of clarification) a number of import consignments of such items (Hot Rolled Products not in Coils) have been allowed by Customs without licence. It has also been informed by Customs that there have been clearances in this Group under ITC Bond as it was not clear whether the Notification No. 63 dated 21.11.2008 covered the whole of 7208 or not.

3. The matter has been examined. Accordingly, to address the grievance of importers, arising out of this confusion, it is clarified that the import clearance without a licence may be allowed for the item, Hot Rolled Products not in Coils covered under ITC(HS) Code 7208, which have been imported during the period 21.11.2008 (date of issue of Notification No.63) to 18.2.2009 (date of issue of clarification).

4. This issues with the approval of competent authority.

Sd/-
(O.P. Hisaria)
Joint Director General of Foreign Trade

(Issued from File No. 01/89/180/46/AM09/PC-2(A) Pt.)